

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 18.7.2000

OA 37/95

Ninwa Ram, last employed as Khalasi, T.No.7821, Production Shop, Western Railway, Kota.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Chief Works Manager, Kota Work Shop, Western Railway.
3. Production Manager O/o Chief Works Manager, Wagon Workshop, Kota, Western Railway.
4. Asstt. Works Manager O/o Chief Works Manager, Wagon Workshop, Kota, Western Railway.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.S.BAPU, ADMINISTRATIVE MEMBER

For the Applicant ... Mr. Shiv Kumar

For the Respondents ... Mr. S.S. Hasan

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

In this OA the reliefs sought by the applicant are as follows :-

- "i) That the impugned order dt.7.1.93 (Annex.A-1) NIP for penalty of removal from service and appellate order dt.16.4.93 (Annex.A-2) and any other adverse order if passed on his revision petition may be declared illegal and the same may be quashed and the applicant allowed all the consequential benefits.
- ii) Any other order/directions reliefs may be passed in favour of applicant which may be deemed fit just and proper under the facts and circumstances of this case.
- iii) That the cost of this application may be awarded."

2. The learned counsel for the applicant, during the course of arguments, submits that the applicant has filed a review petition under Rule-25 of the Railway Servants (Discipline & Appeal) Rules, 1968 and the same has not been disposed of so far. He seeks a direction to dispose of the revision petition within a specified period.

[Signature]

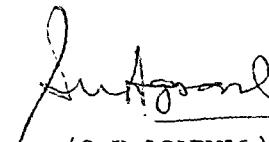
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3. In view of the submission made by the learned counsel for the applicant, we direct respondent No.2 i.e. Chief Works Manager, Kota Workshop, Western Railway, to decide/dispose of the revision petition filed by the applicant dated 26.6.93 on merits by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order, if the same has not been disposed of so far. The applicant shall be at liberty to approach the proper forum in case he feels aggrieved by the order passed on his revision petition.

4. With the above directions, this OA is disposed of with no order as to costs.


(S.BAPU)

MEMBER (A)


(S.K.AGARWAL)

MEMBER (J)